

THE REPRESENTATION OF THE PEOPLE (SECOND AMENDMENT) ACT, 1987

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No. 38 OF 1987

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[15th September, 1987.]

An Act further to amend the Representation of the People Act, 1950.

Be it enacted by Parliament in the Thirty-eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Representation of the People (Second Amendment) Act, 1987.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In the Representation of the People Act, 1950, after section 9 and before the sub-heading "The State Legislative Councils", the following section shall be inserted, namely:—

Amendment of Act 43 of 1950.

9A. (1) As soon as may be after the coming into force of the Representation of the People (Second Amendment) Act, 1987, the Election Commission shall, having regard to the provisions of the Constitution and the principle specified in clause (d) of sub-section (1) of section 9 of the Delimitation Act, 1972, determine the assembly constituencies in the States of Meghalaya, Mizoram and Nagaland in which seats shall be reserved for the Scheduled Tribes.

Power of Election Commission to determine the constituencies to be reserved for Scheduled Tribes in certain States.

(2) The Election Commission shall,—

(a) publish its proposals under sub-section (1) with respect to any State in the Official Gazette and also in such other manner as it thinks fit;

(b) specify a date on or after which the proposals will be further considered by it;

(c) consider all objections and suggestions which may have been received by it before the date so specified;

(d) hold, for the purpose of such consideration, if it thinks fit so to do, one or more public sittings at such place or places in such State as it thinks fit;

76 of 1972.

*21-9-1987 : vide Notification No. G.S.R. 809(E), dated 21-9-1987.

